

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).17303/2023

(Arising out of impugned final judgment and order dated 15-03-2013 in CRP No. 5920/2003 passed by the High Court For The State Of Telangana At Hyderabad)

SYED ASHAD ALI KHAN &amp; ORS.

Petitioner(s)

VERSUS

THE ADDITIONAL REVENUE DIVISIONAL OFFICER &amp; ORS. Respondent(s)

(IA No.127242/2023-CONDONATION OF DELAY IN FILING and IA No.127244/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

Special Leave to Appeal (C) No(s).1305/2015

(IA No. 1/2015 - CONDONATION OF DELAY IN FILING, IA No.2/2015 - CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 17-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. D. Ramakrishna Reddy, Adv.  
Ms. D. Tejaswi Reddy, Adv.  
Mr. Hrithik Manchanda, Adv.  
Mrs. D. Bharathi Reddy, AOR

Mr. S. Udaya Kumar Sagar, AOR

For Respondent(s) Mr. Anand Padmanabhan R., Adv.  
Mr. V. Sridhar Reddy, Adv.  
Mr. Swayam Prakash Kashyap, Adv.  
Mr. Rohit Jaiswal, Adv.  
Mr. Abhijit Sengupta, AOR

Mr. Sanjay Jain, AOR

Mr. Krishna Dev Jagarlamudi, AOR

Mr. Sadineni Ravi Kumar, AOR

Mr. D. Ramakrishna Reddy, Adv.  
Ms. D. Tejaswi Reddy, Adv.  
Mr. Hrithik Manchanda, Adv.

**Mrs. D. Bharathi Reddy, AOR**

**Mr. Sriharsha Peechara, Adv.**

**Ms. Pallavi, Adv.**

**Mr. Duvvuri Subrahmanya Bhanu, Adv.**

**Ms. Kriti Sinha, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

**Post these matters on 12.09.2023.**

**(ARJUN BISHT)  
COURT MASTER (SH)**

**(PREETHI T.C.)  
COURT MASTER (NSH)**